

Sl. No. 11

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.05.2024 AT 02:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CA(CAA)/1/230/AMR/2024	Main Case	230 to 232	M/s Chandana Brothers Textiles and Jewellers Private Limited (Emergent Company) And M/s Chandana Brothers Silks and Jewellers Private Limited (Resulting Company-I) And M/s Chandana Brothers Retail India Private Limited (Resulting Company-II) and Their Respective Shareholders and Creditors
	IA (Companies Act)/9/2024	U/Sec 230& 232 of Companies Act, 2013	M/s Chandana Brothers Retail India Private Limited (Resulting Company-II)

ORDER

Present: Mr. Kailashnath P S S, Ld. Learned Counsel for the Applicants.

Heard. Reserved for orders.

IA (Companies Act)/9/2024:

Present: Mr. Kailashnath P S S, Ld. Counsel for the Applicants.

This application has been filed by the Applicants seeking to take on record the amended Scheme of Arrangement vide Board Resolution dated 22.04.2024.

Heard. The amended Scheme of Arrangement is taken on record. Accordingly, IA(Companies Act)/9/2024 is allowed and disposed of.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)